LAW DEPARTMENT  
NOTIFICATION  
The 21st October, 2020  
No. 10200-I-LEGIS-29/2020/L.—The following Ordinance promulgated by the Governor of Odisha on dated the 16th October, 2020 is hereby published for general information.

ODISHA ORDINANCE No. 13 OF 2020  
THE CONTRACT LABOUR (REGULATION AND ABOLITION) (ODISHA AMENDMENT) ORDINANCE, 2020  
AN  
ORDINANCE  
TO AMEND THE CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970 IN ITS APPLICATION TO THE STATE OF ODISHA  
WHEREAS, the Legislative Assembly of the State of Odisha is not in Session;  
AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Contract Labour (Regulation and Abolition) Act., 1970 in its application to the State of Odisha in the manner hereinafter appearing;  
AND, WHEREAS, instructions from the President under the proviso to clause (1) of article 213 of the Constitution of India has been received to promulgate such an Ordinance for the above purpose;  
NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to promulgate the following Ordinance in the Seventy-first Year of the Republic of India:—  
1. (1) This Ordinance may be called the Contract Labour (Regulation and Abolition) (Odisha Amendment) Ordinance, 2020.  
(2) It shall come into force at once.
2. In section 1 of the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Odisha, in sub-section (4),
(a) in clause (a), for the words “twenty or more workmen” the words “fifty or more workmen” shall be substituted;
(b) in clause (b), for the words “twenty or more workmen” the words “fifty or more workmen” shall be substituted;
(c) in the proviso for the words “less than twenty” the words “less than fifty” shall be substituted.

PROF. GANESHI LAL

Dated the 16th October, 2020

GOVERNOR OF ODISHA

SASHIKANTA MISHRA
Principal Secretary to Government